

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No. 1609 of 2019**

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Pankaj Kumar Srivastava @ P.K. Srivastava Petitioner
Versus
1. The State of Jharkhand
2. Dhiraj Kumar Pandit Opposite Parties

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CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. D.K.Karmakar, Adv.
For the State : Mr. S.K. Munda, A.P.P.

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

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06/07.09.2021 It has been submitted by learned counsel for the petitioner that in compliance of order dated 18.08.2021, Rs.70,000/- has already been deposited in the court below.

Since, the offence is compoundable and there is a chance of compound, it has been submitted by learned counsel for the revisionist that he will inform the complainant-opposite party for settlement of the dispute.

Let both the parties shall appear in the ensuing Lok Adalat scheduled to be held on 11.09.2021 for settlement of their dispute.

(Rajesh Kumar, J.)

Shahid/